

The Goa Tourist Places (Protection and Maintenance) (Amendment) Bill, 2022.

(Bill No. 34 of 2022)

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BILL

Further to amend the Goa Tourist Places (Protection and Maintenance) Act, 2001 (Goa Act 56 of 2001).

BE it enacted by the Legislative Assembly of Goa in the Seventy third Year of the Republic of India as follows:-

(1) Short title and commencement.— (1) This Act may be called the Goa Tourist Places (Protection and Maintenance) (Amendment) Act, 2022.

(2) It shall come into force at once.

(3) Substitution of section 10.— For section 10 of the Goa Tourist Places (protection and maintenance) Act, 2001 (Goa Act, 56 of 2001), the following section shall be substituted, namely:—

“10. Offences and penalties.— Whoever contravenes any of the provisions of this Act or fails to comply with any order or direction given under this Act or obstructs any person acting under the order or direction of the Competent Authority from exercising his powers and performing his functions under this Act, shall be punishable with fine not less than Rs. 5000/- but which may extend to Rs. 50000/- ”.

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The Bill has been passed by the Legislative
Assembly of the State of Goa on 22nd July, 2022.

Dated

Speaker

I assent to this Bill.

Dated

Governor



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Tourist Places
(Protection and Maintenance)
(Amendment) Bill, 2022.**

(Bill No. 34 of 2022)

(As Passed by the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2022**

